

**Roc.No.1363/2020/RG**

**MOST URGENT**



**CIRCULAR**

Sub: COVID 19 – Nation wide lockdown – Further directions of the Hon’ble Administrative Committee – Regarding.

Ref: High Court’s Circular in Roc.No.1363/2020/RG, dated 24.03.2020.

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In view of the persisting status of the Corona Virus Pandemic, particularly as reported in the State of Tamil Nadu, and the same is likely to continue for some time in future, Hon’ble the Administrative Committee of the High Court of Madras has resolved to continue the functioning of the High Court and the Subordinate Courts as per the Circular dated 24.3.2020, till 30<sup>th</sup> April, 2020.

HIGH COURT, MADRAS  
DATED : 12-04-2020

Sd/- C. KUMARAPPAN  
REGISTRAR GENERAL

To

01. All the Hon'ble Judges (for information).
02. All the Registrars, High Court, Madras
03. All the Officers, High Court, Madras.
04. All the Head of Sections, High Court, Madras
05. The Addl. Registrar General, Madurai Bench of Madras High Court, Madurai
06. All the Principal District Judges/District Judges/  
District Judge -cum-Chief Judicial Magistrate.